covered by the above guidelines will have to be dealt with keeping in mind the spirit in which these guidelines have been laid down and the larger objective of ensuring that a husband and wife are, as far as possible and within the constraints of administrative convenience, posted at the same station.

- 6. Ministry of Finance etc. are requested to bring the above instructions to the notice of all administrative authorities under their control and ensure compliance.
- 7. In so far as persons serving in Indian Audit and Accounts Department are concerned, these orders issue in consultation with the Comptroller and Auditor General of India.
- 8. This issues with the concurrence of the Department of Public Enterprises.
 - 9. Hindi version will follow.

Sd-(Mrs. Aarti Khosla) Joint Secretary to the Govt, of India.

To

All Ministries/Departments of the Govt, of India. (As per standard list with usual number of spare copies).

Export of Marine Products

- 2551. DR. Y. LAKSHMI PRASAD: Will the Minister of FOOD PROCESSING INDUSTRIES be pleased to state:
- (a) the quantity and value of Marine Products exported from the country during the years 1993-94, 1994-95 and 1995-96;
- (b) the percentage of composition of exports from different sectors such as Aquaculture, Catomorous and Small Machanised Fishing Boats and the Deep Sea Fishing Vessels; and
- (c) what is the contribution of foreign fishing vessels operating in Indian Sea

under various categories of Deep-Sea Fishing Policy such as on charter, Leasing, Test Fishing and Joint venture, during the last three years?

to Questions

THE MINISTER OF STATE OF THE MINISTRY OF FOOD PROCESSING INDUSTRIES (SHRI DILIP KUMAR RAY): (a) The quantity and value of Marine Products exported from this country during the year 1993-94, 1994-95 and 1995-96 are given below:—

Year	Quantity (in MT)(Rs.	Value in crores)
1993-94	243960	2503.62
1994-95	307337	3575.27
1995-96	294264	3500.82

(b) and (c) This information is not being maintained centrally. However, the estimated contribution, by weight of various sectors, is given below:—

Traditional crafts — 35% Mechanised fishing vessels — 60% Deep Sea Fishing vessels — 5%

Ninth Self Financing Housing Scheme of DDA

2552. SHRI RAM NATH KOVIND: DR. RANBIR SINGH:

Will the PRIME MINISTER be pleased to state:

- (a) whether the Delhi Development Authority has launched 9th Self Finan cing Housing Scheme, 1996;
 - (b) if so, details thereof;
- (c) whether government propose to accept the initial deposit under the scheme in two instalments, enabling middle class persons to join the scheme;
- (d) if so, the details thereof and if rot, the reasons therefor;
- (e) whether government pro launch similar schemes for people belonging to lower and middle classes in Gene

(f) if so, the details thereof and if not, reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN AFFAIRS AND EMPLOYMENT (DR. U. VENKATESWARLU): (a) Yes, Sir.

- (b) The scheme is open from 8.8.96 to 20.9.96 about 6,000 flats of categories II & III are under offer under this scheme. The brochure of the scheme is available @Rs. 50/each through select branches of the Central Bank of India in Delhi/ New Delhi of the 6,000 flats, 1900 flats are ready-built. The flats are mainly located at Paschim Vihar, Peeragarhi, Madipur, Pitam Pura, Dwarka sub-city, Kondli Gharoli, Rohini, Vikas Kunj etc.
- (c) and (d) No, Sir. The amount of initial deposit represents a part of the disposal price and the applicants are required to pay this amount at the time of submitting applications.
- (e) and (f) The DDA proposes to launch shortly the Expandable Housing Scheme 1996. Persons belonging to lower and middle income groups will get on opportunity to apply under this Scheme under which 3500 ready-built flats comprising of one room sets and two room sets will be offered.

थेप्सी फूड लिमिटेड द्वारा आयात/निर्यात करने की भृते

2553. श्री चिमनभाई हरिभाई शुक्लः श्री अनन्तराय देवशंकर दवेः

क्या **रहाद्य प्रसंस्करण उद्योग** मंत्री यह बताने की कृपा करेंगे किः

- (क) पेप्सी फूड लिमिटेड द्वारा आयात/निर्यात करने
 के संबंध में क्या शर्ते निर्धारित की गई है;
- (ख) क्या पेप्सी कंपनी इंडिया होल्डिंग और इसकी सहायक कंपनियों पर समान शतें लागू है;
 - (ग) यदि नहीं, तो तत्संबंधी क्या स्वौरा है; और
 - (घ) यदि नहीं, तो इसके क्या कारण हैं?

खाद्य प्रसंस्करण उद्योग मंत्रालय के राज्य मंत्री (श्री दिलीप कुमार राय): (क) मैं॰ पेफी फूड लिमिटेड द्वारा आयात-निर्यात करने के संबंध में यह शर्त निर्धारित की गई है कि इस दौरान आयात-निर्यात अनुसात 3:1 बनाए रखा जाएगा।

(ख) से (घ) आयात/निर्यात के संबंध में पेप्सिको इंडिया होल्डिंग पर कोई शर्ते नहीं लगाई गई है।

Development of Cities in Maharashtra

2554. SHRI GOVINDRAO ADIK: Will the PRIME MINISTER be pleased to state:

- (a) the number of cities in Maharashtra which have been selected for development;
- (b) the details of steps taken by Government in that direction, so far; and
- (c) if the answer to part (b) above be in the negative, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN AFFAIRS AND **EMPLOYMENT** (DR. VENKATESWARLU): (a) to (c) A total number of 90 cities/towns have been selected for development under the Centrally Sponsored Scheme of Integrated Development of Small & Medium Towns (IDSMT) since inception (1979-80). The Central assistance released by Government of India for these cities/ towns till date amounts to Rs. 3158.67 lakhs. The State Government has reported an expenditure of Rs. 4297.17 lakhs as against Central share, State share and Institutional Finance components under the Scheme by April, 1996. The townwise details are annexed. [See Appendix 178, Annexure No.

Scrapping/Modifying the Quota for Promotions in CPWD

2555. SHRIMATI ANANDIBEN JETHABHAI PATEL: SHRI SHIV CHARAN SINGH:

Will the PRIME MINISTER be pleased to

(a) whether in CPWD there is any quota for promotion of Excecutive